

(d) and (e) The target for coal production and actual production for these four year is given below:

(figure in m. tonnes)		
Year	Target	Actual production
1980-81	113.50	114.00
1981-82	124.00	124.90
1982-83	133.00	130.61
1983-84	142.00	29.06 (from April to June'83)

It will be seen that only in 1982-83 there was a shortfall in production compared to the target. This was due to constraints like inadequate availability of power in the Bengal-Bihar coalfields and problems of law and order and industrial relations in S.C.C.L.

A number of steps are being taken to improve coal production which include improved power supply of coal mines through better generation by D.V.C., controlling absenteeism; improved law and order situation in coal field; with active assistance/cooperation of the State Government concerned and bringing about better employer-employee relation.

Engineers of Maharashtra State Electricity Board

2435. SHRI DINKARRAO GOVIND-
RAO PATIL:
SHRIMATI PREMILABAI
DAJISAHEB CHAVAN:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Engineers of the Maharashtra State Electricity Board and contractors have been involved in dubious deals involving Rs. 100 crores in the Nagpur-Chandrapur Division alone; and

(b) if so, what are the details in this regard and what action Government propose to take in this matter?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) The Maharashtra State Electricity Board has intimated that the allegation is baseless and false.

(b) Does not arise in view of answer at (a) above.

Commercial metres sanctioned by DESU

2936. SHRI MURLIDHAR CHAN-
DRAKANT BHANDARE:
SHRI DINKARRAO
GOVINDRAO PATIL:

Will the Minister of ENERGY be pleased to state:

(a) what is the number of commercial metres sanctioned for power, domestic and industrial, in the colonies of Inder Lok, Anand Nagar and Tulsi Nagar within the jurisdiction of Shaktinagar District of DESU;

(b) what is the present policy/practice regarding supply of power to unlicensed unauthorised factories in the said district;

(c) whether it is a fact that occasionally the supply of power is diverted from Anand Nagar to the neighbouring colony of Inder Lok; and

(d) if so, what are the reasons therefor; and if the answer to part (c) above be in the negative, what are the reasons for disparity in power failures in the two adjacent areas?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) As on 17-8-1983, the total number of such connections in all the three colonies were 2284 as per break-up given hereunder;

1. Commercial power connection	494 No*,
2. Industrial Power connection	285 Na*
3. Domestic Power connection	1505 Nos

(b) As per existing policy, industrial power connections are not sanctioned to unlicensed factories, by DESU, any where in its area of supply.

(c) No, Sir.

(d) The power failures in different areas taken place due to different reasons and there is no disparity with regard to supply of electricity to adjacent areas.

Power cut imposed in Kerala

2937. SHRI C. HARIDAS: Will the Minister of ENERGY be pleased to refer to the answer to Unstarred Question 61 given in the Rajya Sabha on the 25th July, 1983 and state:

(a) what is the percentage of power cut imposed in Kerala at present; and

(b) what steps Government have taken to over-come the situation and restore normal power supply in the State?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) At present Kerala is having 60 per cent energy cut and 10 per cent demand cut on HT consumers only.

(b) The following short term step' have been taken to increase availability of power in Kerala:—

(i) providing assistance from Karnataka and Maharashtra; and

(ii) Wheeling of surplus power available in the Southern Region, whenever possible.

Normal power supply will be available in case the hydro reservoirs get filled up during the current monsoon

Kerala is also constructing the following hydro projects:—

1. Idamalayar	75 MW
2. Kakkad	50 MW

Assistance from the Central projects will also be provided to Kerala.

Foreign design consultancy for Chamera Hydel Project

2938. SHRI LADLI MOHAN NIGAM: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a provision of 8 per cent foreign design consultancy amounting to approx. Rs. 20 crores has been sanctioned in the project Estimate of Chamera Hydel Project of National Hydro Power Corporation Limited (NHPC);

(b) if so, what are the reasons for foreign design consultancy for above hydel project when Central Water Power Commission and Central Electricity Authority are rendering design consultancy for Indian and foreign hydel projects that too only at the time cost basis which is of the order of 1/2 per cent to 1 per cent?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) Administrative approval and expenditure sanction for the execution of the Chamera Hydro-Electric Project has not yet been accorded.

(b) Does not arise.

Assigning of Narmadasagar complex projects to Tata Engineering Consultancy Ltd.

2939. SHRI LADLI MOHAN NIGAM: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Madhya Pradesh Electricity Board has awarded the design and planning assignment of Narmadasagar complex projects to Tata Engineering Consultancy Limited; if so, what are the details thereof; and

(b) if so, what are the reasons therefor especially when Central Electricity Authority and Central Water Commission have been entrusted with the planning and design consultancy of Narmadasagar complex project?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) and (b) The